

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 11 of 2020

In the matter of:

Textile Consumers FoundationAppellant

Vs.

Competition Commission of India & Anr.Respondents

Present

For Appellant: Mr. MM Sharma, Mr. Anand Sree and Mr. Charms Mathew, Advocates.

For Respondents: Mr. Samar Bansal, Mr. Manu Chaturvedi and Mr. Abhinav, Advocates for CCI (R-1).

Mr. C. Aryama Sundaram, Sr. Advocate alongwith Mr. Somasekhar Sundaresan, Ms. Nisha Kaur Uberoi, Shravani Shekhar and Mr. Mathew George, Advocates for R-2.

Dr. Navdeep Singh Suhag, Advocates for CCI (R-2 and R-3).

Mr. RK Badde, Mr. Vedprakash Mishra, Ms. Shama Nargis and Ms. Devahuti Pathak, Advocates for CCI.

With

I.A. No. 44 of 2020

in

Competition Appeal (AT) No. 13 of 2020

&

I.A. No. 36 of 2020

In the matter of:

Grasim Industries Ltd.Appellant

Vs.

Competition Commission of India & Anr. ...Respondents

Present

For Appellant: Mr. C. Aryama Sundaram, Sr. Advocate with Mr. Somasekhar Sundaresan, Ms. Nisha Kaur Uberoi, Shravani Shekhar, Mr. Mathew George and Mr. Sarthak Pandey, Advocates.

For Respondents: **Mr. Samar Bansal, Mr. Manu Chaturvedi, Mr. Abhinav, and Ms. Harsheen Madan, Advocates for CCI (R-1).**
Mr. Charms Mathew, for Caveator (R-1).
Mr. MM Sharma and Mr. Anand Sree, for Caveator (R-2).
Dr. Navdeep Singh Suhag, for CCI (R-2 and R-3).
Mr. Vedprakash Mishra, for CCI (Advisor Law).
Ms. Devahuti Pathak, for CCI.

ORDER
(Virtual Mode)

02.11.2020: Mr. MM Sharma, Learned Counsel for the 2nd Respondent and also appearing for the Appellant in Competition Appeal (AT) No. 11 of 2020 seeks permission from this Tribunal to file an Interlocutory Application and accordingly he is permitted to file the said Interlocutory Application by Tomorrow. The office of the Registry is permitted to receive the same and to number the same (if it is otherwise in Order) and to put up the said Interlocutory Application alongwith the main Appeal.

Further, the Learned Counsel for the Appellant Mr. MM Sharma is also required to serve the copy of the aforesaid Interlocutory Application to the other Learned Counsels appearing for the Parties (in both the Appeals) and it is open to them to file their Reply/Response/Counter after serving due copies to the Learned Counsels appearing for the other sides.

The office of the Registry is directed to list both the Appeals '**For Hearing**' on **4th November, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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